

**Misc. CrI. (bail) Case No. 350/2020**

**05-11-2020**

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioners Sri Lakhiram Gowala, Sri Dildar Gowala @ Birbal Gowala, Sri Purna Kasuwa @ Purna Ekka and Sri Babul Nath @ Bablu Gowala apprehending arrest in connection with Jamuguri P.S. case No. 70/2020 (G.R. No.2596 /20) U/s 147/148/149/326/307 of IPC, R/W sec 7/9 of Assam Witch Hunting (Prohibition, Prevention and Protection Act).

Case diary, as called for, has been received and perused the same. Heard Id. counsel for both the sides.

A perusal of the case diary reveals that the investigating officer has substantially conducted the investigation and a good deal of incriminating materials have been collected during investigation which do not justify grant of pre-arrest bail to the aforesaid accused/petitioners in this case.

Consequently, the prayer for pre-arrest bail stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.

(N. Akhtar)

Additional Sessions Judge  
Sonitpur, Tezpur.

**Additional Sessions Judge  
Sonitpur, Tezpur.**

*C.D. of  
Jamuguri  
P.S. sent to  
O/o Jamuguri  
P.S. through  
P.1 Sonitpur  
05/11/2020*